

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 681 OF 2004

[Arising out of Order-in-Appeal No: PD/206/Th-II/2003 dated 30th December 2003 passed by the Commissioner of Central Excise (Appeals), Mumbai– IV.]

Macleods Pharmaceuticals Ltd

Near Sai Residency, Mahim Road, Palghar West
Dist: Thane

...Appellant

versus

Commissioner of Central Excise

Thane – II
Navprabhat Chambers, Ranade Road
Dadar (W), Mumbai - 400028

...Respondent

APPEARANCE:

None for the appellant

Mr Amrendra Kumar Jha, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A / 85057 / 2023

DATE OF HEARING:	27/01/2023
DATE OF DECISION:	27/01/2023

PER: S.K. MOHANTY

Appellant had sought coverage under Sabka Vishwas
(Legacy Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(C J MATHEW)
Member (Technical)

(S.K. MOHANTY)
Member (Judicial)

**/as*